

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 18 FEB 1994

C.P (Civil) 52/93.

APPLICATION NO(s)

APPLICANTS:

Jose George

TO.

1. Sri. M.S. Naqvi, Advocate, NO.11, 11th Floor,
Sri Jagat Complex, 100ft Gaudhi Naqvi
Block-9.
2. Sri. M.S. Redmargiwal, Senior Counsel for
Central Govt High Court Building, Bangalore.
3. C.V. Sreboamanian, Secretary to Govt of
India Ministry of Defence Sena Bhawan,
New Delhi.
4. Lt Gen. V.N. Kapoor, Engineering in Chief
Army Head Quarters New Delhi.
5. Maj. Gen. N.B. Khanna. Chief Engineer
Southern Command Pune.
6. M.V.S. Rao. Chief Engineer (Air Force)
NO. 2 D.C. Area, Bangalore-22.
7. Brig. B.S. Mandal, Chief Engineer
(Navy) Bokalganj (PO) Jungle Port Blair
Andaman-3.

RESPONDENTS:

C.V. Sreboamanian

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 7.2.94.

0/1/94
Issued on 18/2/94

Re Shanti SP
F DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

C.P. (Civ.) No. 52/1993

MONDAY THIS THE SEVENTH DAY OF FEBRUARY, 1994

Presents: Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

Mr. Jose George
Aged 32 years
S/o. Mr. K.G. George
Draughtsman Gr. II
C/o. Chief Engineer
Air Force, No.2, D.C. Area
M.E.S. Road, Bangalore-560 022. ... Petitioner

(By Dr. M.S. Nagaraja, Advocate)

Vs.

1. Shri C.V. Subramanian
Secretary to Government of India
Ministry of Defence, Sena Bhavan
New Delhi.

2. Lt. Gen. V.N. Kapoor
Engineering in Chief
Army Headquarters, New Delhi.

3. Maj. Gen. N.R. Khanna
Chief Engineer
Southern Command, Pune.

4. Shri M.V.S. Rao
Chief Engineer
(Air Force) No.2, D.C. Area
Bangalore-560 022.

5. Brig. R.S. Manral
Chief Engineer (Navy)
Birchgunj (P.O.)
Junglelight, Port Blair
Andaman - 744 103. ... Respondents

(By Shri M.S. Padmarajaiah, S.C.G.S.C.)

O R D E R

(Mr. Justice P.K. Shyamsunder, Vice Chairman)

It is not appropriate to pursue this Contempt Petition, now that we find admittedly the directions of the Calcutta Bench have been complied with substantively.



Dr. M.S. Nagaraja, appearing for the petitioner says that in terms of the order of the Calcutta Bench, some more money is still due to the Petitioner. We think it appropriate to observe if any residual amount is still due to the Petitioner, that will also have to be paid to him. In any case, let the Petitioner make a representation to the authorities bringing to their notice that something more is due to him in terms of the order of the Calcutta Bench. If that is done, we are quite sure, if the claim is found to be legitimate, needful in the matter will be promptly done.

2. With these observations, the proceedings are dropped and notice discharged.

Sd-
m

(T.V. RAMANAN)
MEMBER(A)

Sd-

(P.K. SHYAMSUNDER)
VICE CHAIRMAN

TRUE COPY

Mr.

S. Gounder 182
SECTION OFFICER
EX-AD. ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
MANGALORE